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HIGH COURT OF JHARKHAND, RANCHI


NOTIFICATION

No. 07/2016/R&S

Dated, Ranchi the 29th, June, 2016

In exercise of powers vested in Hon'ble the Chief Justice under section 5 (1) of 'The Commercial Courts, Commercial Division and Commercial Appellate Division of High Court Act, 2015', Hon'ble the Chief Justice has been pleased to constitute Commercial Appellate Division in High Court of Jharkhand to deal with appeal(s) from the order(s)/judgment(s) passed by the Commercial Courts.

By Order,

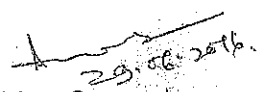

Registrar General

Dated 29th June, 2016

2294-2509
Memo No. _____/R&S

Copy forwarded to :-

1. The Chief Secretary, Government of Jharkhand, Ranchi.
2. The Principal Secretary, Department of Personnel, Administrative Reforms and Rajbhasha, Government of Jharkhand, Ranchi.
3. The Principal Secretary-cum-Legal Remembrancer, Law (Judicial) Department, Government of Jharkhand, Ranchi.
4. The Advocate General, Government of Jharkhand, Ranchi.
5. The Secretary General, Supreme Court of India.
6. The Secretary, Bar Council of India.
7. All Principal District & Sessions Judges including Judicial Commissioner, Ranchi.
8. The Accountant General Jharkhand, Ranchi.
9. All the Deputy Commissioners/Superintendent of Police of the State of Jharkhand.
10. The Registrar Generals of all the High Courts.
11. All the Registry Members, High Court of Jharkhand, Ranchi including the Joint Registrar, List & Computer and the Joint Registrar (Judicial).
12. The Presidents, Advocate Association/Lawyer's Association/Bar Association, Ranchi.
13. All the Secretaries to Hon'ble Judges, High Court of Jharkhand, Ranchi.
14. All the Court Masters, High Court of Jharkhand, Ranchi.
15. All the Section Officers/Stamp Reporter/Oath Commissioner, High Court of Jharkhand, Ranchi,
..... for information and needful, and
16. The Central Project Coordinator/I/c., N.I.C. Cell, High Court of Jharkhand, Ranchi for uploading the aforesaid Notification in the official website of the Court.


Registrar General

2

HIGH COURT OF JHARKHAND, RANCHI

Office Order No. 04/ Admn. Misc./2016

Dated 27/5/2016

It has come to the notice of the Court that the Lower Court Records are not being placed before the concerned Presiding Officer for months and even in cases years together, after the same is/was received by the concerned Lower Court.

Having considered the matter, the Court have been pleased to evolve following mechanism to control such type of instances:-

(i) Case Number, Cause Title and the Name of the Court of the Lower Court Records, which are being sent to the court below from the High Court, be intimated by the Section Officer(s), Criminal/Civil Dispatch Section as well as any other Section, whenever the Lower Court Records are sent down to the Trial Court by the Assistant Registrar-XIX or such Assistant Registrar who is incharge of the Criminal/Civil Dispatch Section.

(ii) All the Assistant Registrars concerned must ensure that the Lower Court Records called for in each of the disposed of cases are dispatched to the Courts below as soon as possible and must be dispatched within 10 days from the date of disposal. In case any Lower Court Record is not dispatched to the Lower Court within 10 days of the disposal of the case in connection of which the Lower Court Record was called for, the same must be reported to the Registrar General by the concerned Assistant Registrar for necessary orders.

(iii) All the Principal District Judges are directed to furnish a list by the second day of each month, showing therein the number of Lower Court Records received by each of the Courts of the Judgeships and the Principal District Judge shall also certify that the Lower Court Records received back from this Court have been tagged with the supplementary record(s) and have been placed before the concerned Presiding Officer during the month for which the report is being submitted.

(iv) The Assistant Registrar-XIX or such Assistant Registrar, who is incharge of the Criminal/Civil Dispatch Section will tally by the 10th day of every month, the reports received from each of the Judgeship and place a report before the Registrar General for intimating the Principal District Judge concerned to whom the Lower Court Record has been sent and regarding which information has not been furnished by the Principal District Judge that the same has been tagged with the supplementary record and placed before the concerned Presiding Officer and the Registrar General will obtain a report from the concerned Principal District Judge about the records which were sent back by this Court but has not been accounted for in the report of Principal District Judge.

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27-05-2016

(v) If even after the letter being written by the undersigned, no response is received from the Judgeship concerned regarding the failure in accounting for any Lower Court Record sent from the High Court, the matter will be placed before concerned Hon'ble Administrative Judge for necessary orders.

All the concerned are directed to follow the aforesaid direction strictly.

By order

Sd/- A.K. Choudhary
Registrar General

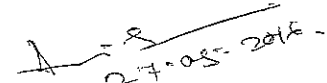
Memo No. ⁹²⁷⁻¹⁰²³...../Admn. Misc

Dated ²⁷...../05/2016

Copy forwarded to:-

(1) All the Principal District and Sessions Judges including Judicial Commissioner, Ranchi,

(2) All the Joint Registrars, all the Deputy Registrars, all the Assistant Registrars, all the Section Officers, High * Court of Jharkhand, Ranchi.....for information and needful.


27.05.2016
Registrar General

HIGH COURT OF JHARKHAND, RANCHI**OFFICE ORDER**

No. 02 / Admn. Misc.

Dated Ranchi, the 19th of May, 2016

Pursuant to the Resolution adopted in the Chief Justices' Conference, 2016, in Agenda item no. 2 PART-A, (e) the Hon'ble Court has been pleased to constitute a Committee for each of Judgeships of the State to identify infrastructural needs and to monitor timely completion of the under construction projects in the judgeship of the state as under:-

1. Hon'ble the Administrative Judge of the concerned Judgeship
2. The Principal District & Sessions Judge/ the Judicial Commissioner of the concerned Judgeship

By Order

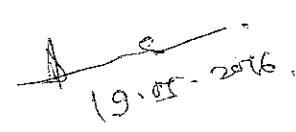
Sd/- Anil Kumar Choudhary

Registrar General

Memo Nos. 741-754 / Admn. Misc.

Dated: Ranchi, the 19th of May, 2016

Copy forwarded to the P.P.S. to Hon'ble the Chief Justice/ the Secretaries to Hon'ble Mr. Justice P.K. Mohanty/ Hon'ble Mr. Justice D.N. Patel/ Hon'ble Mr. Justice H.C. Mishra/ Hon'ble Mr. Justice D.N. Upadhayay/ Hon'ble Mr. Justice Aparesh Kumar Singh/ Hon'ble Mr. Justice S. Chandrashekhar/ Hon'ble Mr. Justice Amitav Kumar Gupta/ Hon'ble Mr. Justice Pramath Patnaik/ Hon'ble Mr. Justice Rongon Mukhopadhyay/ Hon'ble Mr. Justice Ravi Nath Verma/ Hon'ble Mr. Justice Ratnaker Bhengra/ Hon'ble Mr. Justice Ananda Sen/ Hon'ble Mr. Justice A. B. Singh, with a request to place the same before His Lordship's kind perusal.


19.05.2016
Registrar General

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HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

No. 04 /2016/R&S

Dated Ranchi the 04th February, 2016

In exercise of the powers conferred by Article 227(2) (b) of the Constitution of India, the High Court of Jharkhand, Ranchi hereby amend Rule 16(3) of the Civil Court Rules of the High Court of Jharkhand by inserting the word "and each of the defendant, if known to the plaintiff," after the word "Plaintiff" so that the amended Rule read as follows;

"16(3) Age, Category, Contact Number either of Mobile or Base Phone and E-mail Address, if available, of each Plaintiff and each of the defendant, if known to the plaintiff, shall be mentioned in the cause title of the plaint. Similarly, the defendants shall also furnish their age, category, Contact Number either of Mobile or Base Phone and E-mail Address, if available, on their appearance in statement of addresses, filed along with written statement."

Further, a New Rule, namely, Rule 28A inserted after Rule 28 of the Criminal Court Rules of the High Court of Jharkhand as under;

"Rule 28A : In all complaint cases, the complainant must mention Mobile or Base Phone No., e-mail id of him/herself and the person sought to be arraigned as accused and witness(es), if available."

The aforesaid amendments come into force with immediate effect.

By order of the Court
Sd/- Anil Kumar Choudhary
Registrar General

Memo No. 351-352 /R&S

Dated Ranchi the 10.02.2016

Copy forwarded to the Central Project Coordinator, e-Courts Project and I/C N.I.C Cell, High Court of Jharkhand, Ranchi with a request to post the aforesaid amendments in the Civil Court Rules and Criminal Court Rules of the High Court of Jharkhand on the Official Website of the High Court of Jharkhand, Ranchi


Registrar General

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HIGH COURT OF JHARKHAND, RANCHI

General Letter No. 02/2015/R&S

From,
Anil Kumar Choudhary
Registrar General,
High Court of Jharkhand,
Ranchi.

To
All the Sessions Judges of the State of Jharkhand
Including Judicial Commissioner, Ranchi

Dated, Ranchi the 4th August, 2015

Sir

I am directed to say that it has been brought to the notice of the Court that the Judicial Magistrates while dealing with the criminal cases when the accused persons are not appearing in any case even after issuing a warrant of arrest, often consign the case record to the record room after issuing a permanent warrant of arrest without examining any witness of the prosecution, in absence of the absconding accused persons, as has been provided for in Section 299 of the Cr. P. C. and also the case is treated as disposed of.

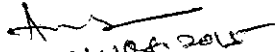
I am, therefore, to request you to direct all the Judicial Magistrates under you to ensure that before consigning the case record in such type of cases to the record room, they must examine the witnesses produced on behalf of the prosecution and record their depositions.

Further, such cases should not be treated as disposed of cases.

In every Judgeship, a list of permanent warrant of arrest issued against all the accused persons containing the address of the absconding accused, be prepared and handed over to the Superintendent of Police in the monthly meeting, by the Sessions Judge with a request to submit a report in writing as to why warrant could not be executed against each of such accused persons, in the next monthly meeting.

The above instructions should be followed by all concerned.

Yours faithfully,


04.08.2015
Registrar General.

6 7

HIGH COURT OF JHARKHAND, RANCHI

General Letter No. 01/2015/G.L./Admn.Misc. Dated: Ranchi, the 09th January, 2015

From,

Registrar General,
High Court of Jharkhand,
Ranchi.

To,


All the Principal District and Sessions Judges
of the State of Jharkhand including
the Judicial Commissioner, Ranchi.

Sub: Enhancement of the rate towards photocopy charges per page for issuing certified
copies of documents by the Civil Courts.

Sir/Madam,

I am to directed to invite your kind attention on the subject noted above and to inform you that the court has been pleased to pass the order that the photocopy charges for issuing certified copies of the documents by the Civil Courts be increased from Re. 1/- (Rupee one) per page, as fixed earlier vide letter No. 5326 (Rules)/Admn. Misc.-LVI-15-92 dated 07.10.1997 of the Patna High Court to Rs. 3/- (Rupees three) per page in addition to the usual charges for the certified copies under the Rules for all the Judgeships of the State of Jharkhand.

The rest guidelines as laid down in the aforesaid letter of the High Court of Judicature at Patna will remain the same.


09.01.15

Registrar General

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HIGH COURT OF JHARKHAND, RANCHI

General Letter No. 02/2014 /R&S

Dated Ranchi, the 2nd October, 2014

From,

Registrar General,
High Court of Jharkhand,
Ranchi

To

All the Principal District & Sessions Judges of the State of Jharkhand
Including the Principal Judicial Commissioner, Ranchi

Sub:- Direction regarding disposal of at least three contested Title Appeals/Miscellaneous Appeals every month.

Sir

A special drive will be started for a period of one year commencing from 01.11.2014 for reduction of Title Appeals and Miscellaneous Appeals.

All the District Judges including Judicial Commissioners posted in the Judgeship in the State and having Title Appeals/Miscellaneous Appeals in their docket are directed to take up hearing of Title Appeals/Miscellaneous Appeals in right earnest and to dispose of at least three such contested appeals every month. The disposal of such appeals will be monitored by the Hon'ble Zonal Judge on quarterly basis and by Hon'ble the Chief Justice after completion of this special drive of one year.

As such, you are requested to send the details of all Title Appeals/Miscellaneous Appeals on a monthly basis to this Court in the following format, in respect of each of the District Judge/Judicial Commissioner of your Judgeship, by the 7th day of each succeeding month of the reported period.

The first such report must be submitted by 07.12.2014.

List of disposed of Title Appeals/Miscellaneous Appeals of the Judgeship:-
Month & Year:-

Sl. No.	Name of the Officer with Designation	No. of Title Appeals				No. of Misc. Appeals			
		Pending on the first day of the reported period	Pending at the end of the month	Contested disposal with Appeal number	Uncontested disposal with Appeal number	Pending on the first day of the reported period	Pending at the end of the month	Contested disposal with appeal number	Uncontested disposal with appeal number

This is for your kind information and needful.

Sd/- A. K. Choudhary
Registrar General

Memo No. 2141-2147/R&S

Dated, Ranchi the 21st October, 2014

Copy forwarded to the Registrar (Establishment)/the Registrar (Administration) I/c, /the Registrar (Vigilance) I/c./the Joint Registrar (List & Computer)/the Joint Registrar (Judl.)/the Deputy Registrar (Protocol)/the Central Project Coordinator I/c., e-Courts Project – High Court of Jharkhand, Ranchi for kind information and needful.

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21.10.14
Registrar General

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HIGH COURT OF JHARKHAND, RANCHI

General Letter No. 01/2014/R&S

Dated Ranchi, the 16th October, 2014

CONFIDENTIAL

From,

Registrar General,
High Court of Jharkhand,
Ranchi

To

All the Principal District & Sessions Judges of the State of Jharkhand
Including the Principal Judicial Commissioner, Ranchi/
All the Principal Judges of Family Courts of the State of Jharkhand/
All the Presiding Officers of Labour Courts of the State of Jharkhand/
The Director, Judicial Academy, Jharkhand, Ranchi/
The Presiding Officer, Jharkhand Wakf Tribunal, Ranchi/
The Secretary-cum-L.R., Law (Judl.) Department, Government of Jharkhand/
The Senior Law Advisor-cum-Addl. Secretary, J.S.E.B., Ranchi/
The Chairman, Commercial Taxes Tribunal, Ranchi/
The Member Secretary, JHALSA, Ranchi/
The Secretary, High Court Legal Services Committee, Ranchi/
The Secretary to Lokayukta, Jharkhand, Ranchi/
The O.S.D. (Judl.) to H.E. the Governor, Jharkhand, Ranchi.

Sub. : Guidelines relating to the complaints against the Members of Subordinate Judiciary.

Sir/Madam,

The Court has been pleased to issue following guidelines in the matter of complaints against the Members of Subordinate Judiciary :-

A. The complaint making allegations against members of the Subordinate judiciary in the State should not be entertained and no action should be taken thereon, unless it is accompanied by a duly sworn Affidavit and verifiable material to substantiate the allegations made therein.

B. If action on such complaint meeting the above requirement is deemed necessary, authenticity of the complaint should be duly ascertained and further steps thereon should be taken only after satisfaction of the competent authority designated by the Chief Justice of the High Court.

C. If the above requirements are not complied with, the complaint should be filed/lodged without taking any steps thereon.

This is for your kind information and needful at your end, with a request to circulate the same amongst all the Judicial Officers posted in the Judgeship/under you.

Sd/- A.K. Choudhary
Registrar General

Memo No. 2118-2125 /R&S

Dated, Ranchi the 16th October, 2014

Copy forwarded to the Registrar (Establishment)/the Registrar (Administration)/the Registrar (Vigilance) I/c./the Joint Registrar (List & Computer)/the Joint Registrar (Judl.)/the Deputy Registrar (Protocol)/the Central Project Coordinator I/c., e-Courts Project/the Section Officer, Vigilance Cell – High Court of Jharkhand, Ranchi for kind information and needful.

16.10.14
Registrar General

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HIGH COURT OF JHARKHAND, RANCHI

CIRCULAR

No. 12/R&S

Dated: Ranchi the 16th December, 2013

The Hon'ble Court have been pleased to direct to issue following Circular to all the Principal District & Sessions Judges of the State including the Principal Judicial Commissioner, Ranchi, that

1. The Judicial Officers should ensure punctuality in attending the Court both in the morning and in the evening, failing which the matter will be viewed seriously.
2. Whenever there is any reference or condolence in the District Courts, prior information should be given to the High Court.

The aforesaid direction of the Hon'ble Court be followed strictly;

By Order of the Court,

Sd/- A.V. SINGH

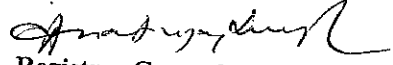
Registrar General

2397-2418

Memo No. 2397-2418/R&S

Dated : Ranchi the 16th December, 2013

Copy forwarded to all the Principal District and Sessions Judges of the State of Jharkhand including the Principal Judicial Commissioner, Ranchi for information and necessary action.


Registrar General

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HIGH COURT OF JHARKHAND: RANCHI

ORDER

No. 21/CJS /05/R&S

Dated: Ranchi the 2nd February, 2013

I am directed to say that the Hon'ble Court have passed the following guidelines for dealing with the matters relating to crime against women:

- (i) Any matter relating to offences against women shall be transferred to the Special Court forthwith;
- (ii) Such Fast Track Courts shall endeavour to see that such cases be decided strictly according to law within two months from the date of framing of charge;
- (iii) Fast Track Court will take care of security of the witnesses;
- (iv) Fast Track Court will also see and ensure to provide any medical assistance, if found necessary by the Court or if demanded by the victim;
- (v) The Court Managers will give the monthly statement of each in tabular form consisting of date of registration of case in the Court, Offences under Section, the number of accused, date of framing of charge, total number of prosecution witnesses, number of prosecution witnesses examined in the month, date and number accused of recording of statement under Section 313; number of defence witnesses, if any, examined with date; date of hearing of final arguments; date of pronouncement of judgment with summary of monthly statement of opening balance, new institution and closing balance for the month;
- (vi) The Court Manager, with the approval of Judge concerned, submit the statistics to the Registrar (Administration) with copy to the Central Project Coordinator, High Court of Jharkhand in soft copy;
- (vii) The Registrar (Administration) shall place above statistics before the Judge designated by the Chief Justice, who may put his remarks, comments or suggestions;
- (viii) Above statistics will be placed before the Chief Justice.

By Order of the Court,
Sd/-A.V.Singh
Registrar General

Memo No.324-45 /R&S

Dated : Ranchi the 2nd February, 2013

Copy forwarded to all the Principal District and Sessions Judges of the State of Jharkhand and the Principal Judicial Commissioner, Ranchi for information and necessary action.


Registrar General

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HIGH COURT OF JHARKHAND, RANCHI

ORDER

No. 20/CJS /04/R&S

Dated: Ranchi the 16th January, 2013

I am directed to say that the Hon'ble Court have observed it is general impression that even in the trial of the accused involved in heinous crimes, the important mandatory provisions under Sections 157, 309 and 327 of the Code of Criminal Procedure are not being invoked during the course of the trial by the Presiding Officers of the Court. In addition to such flaws, in conducting speedy and effective trial, adjournments are given even in trial of such serious cases at par with other cases as a norm in routine manner.

In the backdrop, I am directed to draw attention of the Principal District & Sessions Judges including the Principal Judicial Commissioner, Ranchi with respect to the aforesaid provisions namely Sections 157, 309 and 327 of the Code of Criminal Procedure and impress upon to adhere to these provisions for trial of Cases involving serious heinous crimes such as rape. This has become imperative as continuing delay in dispensing of Justice in such cases and the need of the hour is to respond by conducting trial without adjournment as far as possible and by bringing culprits to Justice in the shortest possible time.

I am further directed to recirculate amongst all the Judicial Officers of the State of Jharkhand, two noteworthy Cases related to heinous crimes of sexual assault vide (1996) 2 SCC 384 [State of Punjab versus Gurmit Singh & Others] and (2004) 5 SCC 518 [Sakshi versus Union of India & Others] in order to facilitate you to conclude all trials of such heinous offences in the light of the law of the land as set out in the aforesaid two cases.

By Order of the Court,

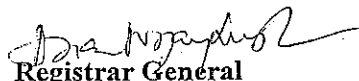

Registrar General

Memo No.184-205 /R&S

Dated : Ranchi the 16th January, 2013

Copy forwarded to all the Principal District and Sessions Judges of the State of Jharkhand and the Principal Judicial Commissioner, Ranchi for information and necessary action.

Enclosure: Copy of Hon'ble Supreme Court
Order in above-mentioned Cases


Registrar General

Memo No.206-17/R&S

Dated : Ranchi the 16th January, 2013

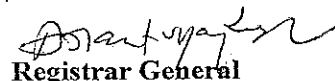
Copy forwarded to P.S. to Hon'ble the Chief Justice / P.P.S. to Hon'ble the Chief Justice / all the Secretaries to the Hon'ble Judges, High Court of Jharkhand, Ranchi for their Lordships' information.


Registrar General

Memo No.218-26/R&S

Dated : Ranchi the 16th January, 2013

Copy forwarded to Registrar General/ Registrar (Estab.)/ Registrar (Admn.)/ Central Project Coordinator / Registrar (Vigilance) / Joint Registrar (List & Computer)/ Joint Registrar (Judicial) / Assistant Registrars (Judicial), High Court of Jharkhand, Ranchi for information.


Registrar General

146 14 13

HIGH COURT OF JHARKHAND, RANCHI

ORDER

No. 19/CJS /03/R&S

Dated: Ranchi the 11th January, 2013

I am directed to communicate that the Hon'ble Court have observed that certified copy of the orders/judgments etc. supplied from various District & Subordinate Courts are mostly illegible.

I am directed to say that Principal District Judges of every District including Principal Judicial Commissioner to ensure that good legible certified copies of the orders/judgments etc. are issued from their respective Districts so that the typed copy of the certified copy is not required at all for reading the certified copy of the order issued from the concerned District Court.

I am further directed to say in the certified copy typographical mistakes, viz, name and number of police stations, name of the accused, reference of the Court, G.R. Number etc. are not correctly mentioned causing a substantive delay by the Higher Court where the impugned order is challenged.

The Hon'ble Court have expressed its concern over the above mentioned issues and all the District Courts are supposed to act promptly in this regard.

By Order of the Court,
Sd/-A.V.Singh
Registrar General

Memo No.119-40/R&S

Dated : Ranchi the 11th January, 2013

Copy forwarded to all the Principal District and Sessions Judges of the State of Jharkhand and the Principal Judicial Commissioner, Ranchi for information and necessary action.

Sd/-A.V.Singh
Registrar General

Memo No.141-52/R&S

Dated : Ranchi the 11th January, 2013

Copy forwarded to P.S. to Hon'ble the Chief Justice / P.P.S. to Hon'ble the Chief Justice / all the Secretaries to the Hon'ble Judges, High Court of Jharkhand, Ranchi for their Lordships' information.

Sd/-A.V.Singh
Registrar General

Memo No.153-61/R&S

Dated : Ranchi the 11th January, 2013

Copy forwarded to Registrar General / Registrar (Establishment) / Registrar (Administration) / Central Project Coordinator / Registrar (Vigilance) / Joint Registrar (List & Computer)/ Joint Registrar (Judicial) / Assistant Registrars (Judicial), High Court of Jharkhand, Ranchi for information.


Registrar General

147 16 14

HIGH COURT OF JHARKHAND, RANCHI

ORDER

No. 18/CJS / 31/R&S

Dated: Ranchi the 18th December, 2012

I am directed to communicate that all Judges in the Subordinate Courts may be informed that their individual official e-mail addresses are likely to be activated within a period of one week from today. From 1st January, 2013 onward, all the official orders, instructions, guidelines and communications will be sent to the Judges of the Subordinate Courts through e-mail on their official address. Non receipt of any of the above communication in hard copy will be no excuse for non-adherence to the instructions issued in the above communication.

I am further directed to communicate that all the Judges of the Subordinate Courts are reminded that they have to communicate with the High Court through e-mail by sending e-mail on the given address which is asstrg-jhc@nic.in [Assistant Registrar (Judicial), High court of Jharkhand, Ranchi] and cpc-jhr@indianjudiciary.gov.in [Central Project Coordinator, High court of Jharkhand, Ranchi] to inquire about any case status pending or decided and may also seek copy of the short Orders through e-mail, if required for want of non-supply of the copy of the order by the counsels of any litigation.

By Order of the Court,
A.V.Singh
Registrar General

Memo No.3217-38/R&S

Dated : Ranchi the 18th December, 2012

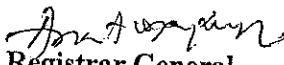
Copy forwarded to all the Principal District and Sessions Judges of the State of Jharkhand and the Principal Judicial Commissioner, Ranchi for information and necessary action.

A.V.Singh
Registrar General

Memo No. 3239-50/R&S

Dated : Ranchi the 18th December, 2012

Copy forwarded to P.S. to Hon'ble the Chief Justice / P.P.S. to Hon'ble the Chief Justice / all the Secretaries to the Hon'ble Judges, High Court of Jharkhand, Ranchi for their Lordships' information.


Registrar General

148 17 15

HIGH COURT OF JHARKHAND, RANCHI

ORDER

No. 17/CJS / 30/R&S

Dated: Ranchi the 7th November, 2012.

I am directed to communicate that in order to further streamline the role and functions of Court Managers, the Hon'ble Court have issued following guidelines for adherence by all concerned: -

1. The Court Managers of the High Court shall assist the Registry in the preparation and compilation of all the statistical data relating to institution, disposal and stay matter of all categories of cases pending in the trial courts across the 22 Districts and Subordinate Judiciary.
2. The Court Managers of District and Subordinate Courts shall promptly act upon the instructions received from the Court Managers of High Court of Jharkhand, who will give the instructions to them with the prior approval of Joint Registrar (Judicial)/Central Project Coordinator. Further, having received such instructions, the Court Managers of the District and Subordinate Judiciary, after placing such instructions before the Presiding Officer of the Court, shall comply with the same readily by taking all information from the concerning clerk of the concerned Courts.
3. All the statistical report will be prepared by Courts with the help of the Court Managers posted in the District and Subordinate Judiciary and shall be submitted in person to the Principal District Judges/Principal Judicial Commissioner, who will forward to the High Court of Jharkhand, after proper application of mind in the statistical report presented before him by the Court Managers.
4. The Presiding Officer of each Court as per his/her convenience may discuss the matter with the Court Manager and shall, time to time, instruct the Court Managers to improve the working of Court Management in Judicial Work effectively and efficiently and specifically in the matter related to Case Flow Management and monitoring of **Old Case Flow** with special reference to "**20 Old Cases**" Scheme as well as Mission Mode Programme.
5. Either in the meetings of District Level Monitoring Committee or in a meeting convened by the Principal District Judge/Principal Judicial Commissioner of a District for implementing the Mission Mode Programme and 20 Old Cases Scheme, the Court Manager shall be permitted to take part in the discussion in the relevant matter for which his presence is necessary and the rest matter of the meeting may be discussed along with Judicial Officers by the Principal District Judge/Principal Judicial Commissioner in absence of the Court Manager. The

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Court Managers may be allowed to discuss their views and points regarding the reports and statistics and Court working other than judicial matters in the meetings under the Chairmanship of Principal District Judge/Principal Judicial Commissioner. The Court Managers may be allowed to communicate the Assistant of a Court, if any anomaly is found or does not find the figures tallying with the given format.

6. All the Courts shall secure and ensure full assistance to the Court Managers from supporting Staff (Ministerial) keeping in mind that the Court Managers shall not be allowed to look into the Judicial Works.
7. The Court Managers of the High Court of Jharkhand and Court Managers of District and Subordinate Judiciary shall work in coordination with each other and the Court Managers of District and Subordinate Judiciary may discuss with their counterparts of other Districts and also with the Court Managers of the High Court for any clarification and support.
8. The Court Managers shall also be engaged to monitor and to ensure that all kinds of summons, notices and processes issued from Nazarat are delivered timely and promptly.
9. The Principal District Judges of each District including the Principal Judicial Commissioner are supposed to ensure that the Court Managers of their respective Judgeship may frequently use e-mail and faxes for sending information as and when asked by the High Court including the Court Managers of the High Court.
10. The Court Managers of each Judgeship may also be involved in the field of e-Courts Project so as to appreciate the Case Information System helpful in collecting correct statistical data of Judicial Works.
11. Such guidelines for the Court Managers shall continue to be issued intermittently from time to time and, therefore, all the Principal District Judges including the Principal Judicial Commissioner, Ranchi are directed to ensure that such guidelines are properly maintained in the Judgeship for any future reference.

By Order of the Court,

Anant Singh
Registrar General

Memo No.2955-74/R&S

Dated : Ranchi the 7th November, 2012

Copy forwarded to all the Principal District and Sessions Judges of the State of Jharkhand and the Principal Judicial Commissioner, Ranchi for information and necessary action.

Anant Singh
Registrar General

150 19 17

HIGH COURT OF JHARKHAND, RANCHI

ORDER

No. 16/CJS / 29/R&S

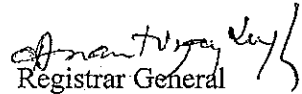
Dated: Ranchi the 1st November, 2012.

I am directed to communicate that the Hon'ble Court while reviewing the data and statistics of Judicial Work sent by the District and Subordinate Judiciary across 22 districts of all the three quarters of 2012 ending on 30th September, 2012, have viewed that inspite of various directions and posting of adequate number of Judicial Officers, the performance of some of the Judgeships has not improved satisfactorily as much as in these judgeships and it has been noticed that disposal of number of cases is less than that of institution, which has been considered as poor performance by the Judicial Officers in these judgeships and is very serious.

In the past, through a number of directives and communications, the Judicial Officers of the Subordinate Judiciary of the State have been impressed upon by this Court to maintain quality, timeliness and responsiveness in dispensation of Justice so as to achieve the goal of "Five Plus Free" as set out under the Mission Mode Programme of 13th Finance Commission of Government of India.

The Hon'ble Court have decided that the performance of each Judicial Officer shall be evaluated at the end of 4th quarter of 2012 ending on 31st December, 2012 in totality for the year 2012.

By Order of the Court,


Registrar General

Memo No. 2888-2909/R&S

Dated : Ranchi the 2nd November, 2012

Copy forwarded to all the Principal District and Sessions Judges of the State of Jharkhand and the Principal Judicial Commissioner, Ranchi for information and necessary action.


Registrar General

Memo No. 2910-21/R&S

Dated : Ranchi the 2nd November, 2012

Copy forwarded to P.S. to Hon'ble the Chief Justice / P.P.S. to Hon'ble the Chief Justice /all the Secretaries to the Hon'ble Judges, High Court of Jharkhand, Ranchi for their Lordship's information.


Registrar General

Memo No. 2922-32/R&S

Dated: Ranchi the 2nd November, 2012

Copy forwarded to Registrar General / Registrar (Vigilance)/ Registrar (Establishment) / Registrar (Administration) / Central Project Co-ordinator / Joint Registrar (List & Computer)/ Joint Registrar (Judicial)/Assistant Registrars (Judicial), High Court of Jharkhand, Ranchi for information


Registrar General

151 20 18

HIGH COURT OF JHARKHAND, RANCHI

ORDER

No. 16/CJS / 28 /R&S

Dated: Ranchi the 1st November, 2012.

I am directed to communicate that the Hon'ble Court while reviewing the data and statistics of Judicial Work sent by the District and Subordinate Judiciary across 22 districts of all the three quarters of 2012 ending on 30th September, 2012, have viewed that inspite of various directions and posting of adequate number of Judicial Officers, the performance of some of the Judgeships, namely (i) Chatra, (ii) Dhanbad, (iii) Dumka, (iv) Godda, (v) Gumla, (vi) Hazaribagh, (vii) Jamtara, (viii) Latehar, (ix) Lohardaga, (x) Pakur (xi) Ranchi and (xii) Saraikella has not improved satisfactorily as much as in these judgeships and it has been noticed that disposal of number of cases is less than that of institution, which has been considered as poor performance by the Judicial Officers in these judgeships and is very serious.

In the past, through a number of directives and communications, the Judicial Officers of the Subordinate Judiciary of the State have been impressed upon by this Court to maintain quality, timeliness and responsiveness in dispensation of Justice so as to achieve the goal of "Five Plus Free" as set out under the Mission Mode Programme of 13th Finance Commission of Government of India.

Taking serious view of the matter, the Principal District Judges of (i) Chatra, (ii) Dhanbad, (iii) Dumka, (iv) Godda, (v) Gumla, (vi) Hazaribagh, (vii) Jamtara, (viii) Latehar, (ix) Lohardaga, (x) Pakur, (xi) Seraikella and the Principal Judicial Commissioner of the Judgeship of Ranchi are further directed to sensitise all the Judicial Officers posted in their respective Judgeships to improve their skills and determination to achieve the target of "Five Plus Free".

The performance of each Judicial Officer shall be evaluated at the end of 4th quarter of 2012 ending on 31st December, 2012 in totality for the year 2012.

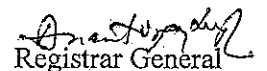
By Order of the Court,


Registrar General

Memo No. 2853-64 /R&S

Dated : Ranchi the 2nd November, 2012

Copy forwarded to the Principal District and Sessions Judges of (i) Chatra, (ii) Dhanbad, (iii) Dumka, (iv) Godda, (v) Gumla, (vi) Hazaribagh, (vii) Jamtara, (viii) Latehar, (ix) Lohardaga, (x) Pakur, (xi) Seraikella and the Principal Judicial Commissioner, Ranchi for information and necessary action.


Registrar General

152 21 19

HIGH COURT OF JHARKHAND, RANCHI

ORDER

No. 27/R&S

Dated: Ranchi the 11th October, 2012

I am directed to communicate that the Hon'ble Court have been pleased to modify the earlier Order No. 13/CJS/25/R&S, Dated 5th October, 2012 and direct all the Principal District & Sessions Judges including the Principal Judicial Commissioner, Ranchi to:-

Convene a meeting of all the Judicial Officers on Saturdays, i.e. 8th of September, 2012; 6th of October, 2012; 18th of October, 2012 and 1st of December, 2012 after Court Hours in their respective Judgeships at their Chambers and impress upon them to improve the disposal of Cases under the various schemes such as **Mission Mode Programme (Phase-II), 20 Old Cases, Acceptance of Final Form/Protest Petition, Cases under Section 156 (3) of the Cr.P.C. etc.**

Review the disposal of the Cases of each Court every month of each Judgeship;

Principal District Judges including the Principal Judicial Commissioner, Ranchi will also review the disposal of 20 Old Cases every month and submit a report at once.

Principal District & Sessions Judges including the Principal Judicial Commissioner, Ranchi will further act upon intensively on the targets already fixed (vide earlier Order dated 13th June, 2012) under Mission Mode Programme (Phase-II from 1st July, 2012 to 31st December, 2012) in coming quarter and monitor it on periodical basis.

Principal District & Sessions Judges including the Principal Judicial Commissioner, Ranchi will also impress upon the Judicial Officers to dispose of Cases of all nature on priority basis and will submit a report to this Court.

Principal District & Sessions Judges including the Principal Judicial Commissioner, Ranchi will pursue all the Judicial Officers of their respective Judgeships to endeavour to achieve the target of zero pendency in Five plus Cases under Mission Mode Programme (Phase-II) by 31st December, 2012.

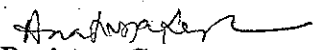
By Order of the Court,

Sd/- A.V. Singh
Registrar General

2786-2807
Memo No. /R&S

Dated: Ranchi the 11th October, 2012.

Copy forwarded to all the Principal District & Sessions Judges including the Principal Judicial Commissioner, Ranchi for information and necessary action.


Registrar General

154 25 21 20

HIGH COURT OF JHARKHAND, RANCHI

ORDER

No. 13/CJS / 25 /R&S

Dated: Ranchi the 5th September, 2012

I am directed to communicate that the Hon'ble Court have been pleased to direct (in continuation of earlier Order No. 8/CJS, dated 13th June, 2012) all the Principal District & Sessions Judges including the Principal Judicial Commissioner, Ranchi to:-

Convene a meeting of all the Judicial Officers on Saturdays, i.e. 8th of September, 2012; 6th of October, 2012; 3rd of November, 2012 and 1st of December, 2012 after Court Hours in their respective Judgeships at their Chambers and impress upon them to improve the disposal of Cases under the various schemes such as **Mission Mode Programme (Phase-II), 20 Old Cases, Acceptance of Final Form/Protest Petition, Cases under Section 156 (3) of the Cr.P.C. etc.**

Review the disposal of the Cases of each Court every month of each Judgeship;

Principal District Judges including the Principal Judicial Commissioner, Ranchi will also review the disposal of 20 Old Cases every month and submit a report at once.

Principal District & Sessions Judges including the Principal Judicial Commissioner, Ranchi will further act upon intensively on the targets already fixed (vide earlier Order dated 13th June, 2012) under Mission Mode Programme (Phase-II from 1st July, 2012 to 31st December, 2012) in coming quarter and monitor it on periodical basis.

Principal District & Sessions Judges including the Principal Judicial Commissioner, Ranchi will also impress upon the Judicial Officers to dispose of Cases of all nature on priority basis and will submit a report to this Court.

Principal District & Sessions Judges including the Principal Judicial Commissioner, Ranchi will pursue all the Judicial Officers of their respective Judgeships to endeavour to achieve the target of zero pendency in Five plus Cases under Mission Mode Programme (Phase-II) by 31st December, 2012.

By Order of the Court,
Sd/-A.V.Singh
Registrar General

Memo No. 2627 48 /R&S

Dated: Ranchi the 5th September, 2012

Copy forwarded to all the Principal District & Sessions Judges including the Principal Judicial Commissioner, Ranchi for information and necessary action.

Ana Arora
Registrar General

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Further, the Principal District Judge is supposed to identify and demarcate "20 Old Cases" of the Judgeship amongst the "20 Old Cases" identified and targeted by each Court and to monitor the progress of the said "20 Old Cases" of the Judgeship and send the Monthly Statement in the following format:-

Statement of "20 Old Cases" of the Judgeship of
for the month of

Sl.No.	Name of the Court	Nature of the Case	Year	Status	Remarks	No. of Cases disposed in the present month	No. of Cases replaced due to disposal in the present month	%age of disposal in the present month	No. of Cases with stayed proceedings	No. of Cases replaced due to stayed proceedings.
1	2	3	4	5	6	7	8	9	10	11

By Order of the High Court,

Sd/-

Anant Vijay Singh
Registrar General

Memo No. 2084-2105

Dated: Ranchi the 24th July, 2012

Copy forwarded to all the Principal District and Sessions Judges of the State of Jharkhand including the Principal Judicial Commissioner, Ranchi for information and necessary action.

Sd/-

Anant Vijay Singh
Registrar General

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HIGH COURT OF JHARKHAND, RANCHIORDERNo. 08/CJS 18/R&SDated: Ranchi the 14th June, 2012

I am directed to say that the Hon'ble Court have been pleased to pass order that pursuant to the campaign to make our judicial system *five plus free* by the end of this year as far as possible, it has been decided to undertake another drive this year from 1st July, 2012 to 31st December, 2012 for reduction of pendency in the Courts under Mission Mode Programme.

In the last campaign commencing 1st July, 2011 to 31st December, 2011, there has been a significant reduction in all kinds of pending cases including cases related to Senior Citizens, Minors, Disabled and Marginalised Persons of the Society, who are more vulnerable in case of prolonged litigation.

In this connection, all the Courts in the Subordinate Judiciary are directed to identify and prepare all kinds of cases coming in the category of five plus cases and also the cases related to Senior Citizens, Minors, Disabled and Marginalised Sections of Society and send it in the computer generated print alongwith the soft copy as per the desired format of Mission Mode Programme in tune with the last year's campaign.

It is directed to all the Courts of the Subordinate Judiciary to endeavour at its optimum level to achieve the target of zero pendency in five plus cases for each Court.

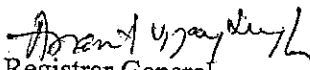
I am further directed to say that each Court of the Subordinate Judiciary through the Principal District Judge of the concerned Judgeship shall send in proforma, the details of aforesaid cases fixing a target of deciding the matter by 31st December, 2012.

The requisite details of the cases falling in the category mentioned in the format be submitted positively by 24th June, 2012 and the progress report of disposal of such cases be submitted to this Court every month by 5th day of the next month starting from 5th August, 2012 and onwards.

By order of the Court,
Sd/- A.V. Singh
Registrar General

Memo No. 1772-93/R&SDated: Ranchi the 15th June, 2012

Copy forwarded to all the Principal District & Sessions Judges including the Principal Judicial Commissioner, Ranchi for information and necessary action (proforma enclosed-two sheets)


Registrar General

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HIGH COURT OF JHARKHAND, RANCHI

ORDER

No. 03/CJS /11//R&S

Dated Ranchi the 1st May, 2012.

The Hon'ble Court has been pleased to pass an Order that in supersession of Order dated 17th November, 2011, the List Section shall list 10 cases regularly as per the roster in which the Lower Court proceedings in any matter or investigation in Criminal Case or arrest of accused (other than the cases of murder, rape, kidnapping, dacoity, NDPS and C.B.I. matters for which separate Order dated 30.4.2012 has been issued) have been stayed, such matters shall be listed on the top of the Cause List.

Assistant Registrar (Judicial) and the concerned Section Officers and Dealing Assistants shall be responsible for giving intimation of such stay Orders to the Joint Registrar (List & Computer) for listing of the cases.

By order of the Court,

Sd/- A.V.Singh
Registrar General

Memo No. _____/R&S

Dated Ranchi the 1st May, 2012.

Copy forwarded to P.S. to Hon'ble the Chief Justice / P.P.S. To Hon'ble the Chief Justice /all the Secretaries to the Hon'ble Judges Jharkhand High Court, Ranchi for their Lordship's information.

Sd/- A.V.Singh
Registrar General

Memo No. _____/R&S

Dated Ranchi the 1st May, 2012.

Copy forwarded to Registrar General / Registrar (Vigilance)/ Registrar (Establishment) / Registrar (Administration) / Central Project Co-ordinator / Joint Registrar (List & Computer)/ all Joint Registrars/ all Deputy Registrars/ Assistant Registrar (Judicial), all Assistant Registrars/ all Section Officers Jharkhand High Court, Ranchi for information.

Registrar General

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HIGH COURT OF JHARKHAND, RANCHI

ORDER

No. 08/R&S

Dated Ranchi the 25th April, 2012

In course of going through the appraisal of Case Management in Subordinate Courts and after having conferences with the Principal District Judges and other Judicial Officers through Video Conferencing the Hon'ble Court has been pleased to notice that although, pursuant to the directions issued by the Hon'ble Court new Task Force Committee has been reconstituted in each district, but there is a need to keep a track record of service of summons and processes etc in all the cases.

The Hon'ble Court has further been pleased to observe that to ensure the effectiveness of the said Task Force Committee a proper Register is maintained by each Court in respect of service of summons and processes in all cases and in case of non-receipt of service report of various summons, processes etc, the same be maintained in such Register and an intensive follow up action be taken up in such cases to ensure speedy Justice.

By order of the High Court,

Sd/- A.V.Singh
Registrar General

Memo no. 1007-1028

/Dated Ranchi the 25th April, 2012

Copy forwarded to all the Principal District and Sessions Judges of the State of Jharkhand including the Principal Judicial Commissioner, Ranchi for information and necessary action.

Amit Singh
Registrar General

ORDERNo. 07//R&SDated Ranchi the 25th April, 2012

The Hon'ble Court has been pleased to pass an Order that the process of identifying 20 old cases of each Court in lotwise and then to dispose them of expeditiously on priority basis should continue till each Court becomes "five plus free" pendency means any case more than 5 years old is not pending.

In the backdrop, each subordinate Court is hereby directed to keep the process of disposing the '20 old cases' quickly in lotwise, say first lot of 20 cases, second lot of 20 cases, so on and so forth. Each lot of 20 cases must be endeavoured to be disposed of within three months.

In case of stay of proceeding of any case out of 20 old cases next in sequence be included in selected oldest 20 cases and list be increased from 20 to proportion of stayed cases or otherwise delayed cases and report must indicate status of such stayed cases or otherwise delayed cases also in the statistics of old cases.

The first lot of "20 Old Cases" of each Court of Jharkhand Subordinate Judiciary has been analysed and it has come into light that the period taken in the disposal is longer. As per the data received from the various Courts in the first week of April, 2012, more than 50% cases of first lot of "20 Old Cases" as a whole spread over in 22 Judgeships of Subordinate Judiciary are still pending. It has also been found that there are only 17 Courts, who have been able to dispose of the total 20 cases of first lot of "20 Old Cases". Therefore, a time bound disposal of "20 Old Cases" by each Court is required to be Setout and that is three months. Each Court shall be informing to the High Court about their respective progress of each lot of "20 Old Cases" on monthly basis.

It is also observed that the cases more than 40 years old, i.e., upto the year 1970 are still pending in the various Courts of Subordinate Judiciary and the figure of such pendency as per data available in High Court is 25 in number, but, it might be in higher side. So each district is directed to sort out all such cases which are more than 40 years old, i.e., cases upto the year 1970 and include in "20 Old Cases" and send a list of such cases to the High Court separately. The pendency of such old cases in various Courts is alarming and must be concluded logically at the earliest preferably by 30th June, 2012.

Further, the cases left in the first lot of "20 Old Cases" of each Court be concluded by 30th June, 2012 and the subsequent lot of cases thereafter shall continue on continuous basis as a continuous process till "five plus free" Court. Those Courts, who have concluded and disposed of the one lot of Old Cases, it is presumed that they must have taken the next lot of "20 Old Cases" and so on and so forth with the submission of progress report by 5th of each month to the High Court.

By Order of the Court,

Arant v. Singh
Registrar General

Memo no. 976-997/Dated Ranchi the 25th April, 2012

Copy forwarded to all the Principal District and Sessions Judges of the State of Jharkhand including the Principal Judicial Commissioner, Ranchi for information and necessary action.

Arant v. Singh
Registrar General

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Jharkhand High Court Ranchi

Order

No.- 01 /R&S.

Dated, Ranchi the 31st January, 2012

In view of the direction issued by the Hon'ble Supreme Court in the case of **Afcons Infrastructure Ltd. V. Cherian Varkey Construction Co. (P) Ltd., (2010) 8 SCC 24**, the Hon'ble the Chief Justice has been pleased to order that while adjudicating the cases as mentioned hereinafter all the Subordinate Courts are directed to abide by the following guidelines in connection with ADR process:-

"Every court shall form an opinion for a case that whether it is one that is capable of being referred to and settled through ADR process or not. Having regard to the tenor of provisions of Rule 1-A of Order 10 of the Code, the civil court should invariably refer cases to ADR process. Only in certain recognized excluded categories of cases, it may choose not to refer to an ADR process. Where the case is unsuited for reference to any of the ADR processes, the court will have to briefly record the reasons for not resorting to any of the settlement procedures prescribed under Section 89 of the Code. After completion of pleadings, to consider recourse to ADR process under Section 89 of the Code, is mandatory. However, actual reference to an ADR process in all cases is not mandatory. Where the case falls under an excluded category there need not be reference to ADR process. In all other cases reference to ADR process is a must.

The following categories of cases are normally considered suitable for ADR process in the light of the aforesaid decision of the Hon'ble Supreme Court:-

- (i) All cases relating to trade, commerce and contract, including
 - disputes arising out of contracts (including all money claims);
 - disputes relating to specific performance;
 - disputes between suppliers and customers;
 - disputes between bankers and customers;
 - disputes between developers/builders and customers;
 - disputes between landlords and tenants/licensor and licensees;
 - disputes between insurer and insured;
- (ii) All cases arising from strained or soured relationships, including
 - disputes relating to matrimonial causes, maintenance, custody of children;
 - disputes relating to partition/division among family members/coparceners/co-owners; and
 - disputes relating to partnership among partners.
- (iii) All cases where there is a need for continuation of the preexisting relationship in spite of the disputes, including
 - disputes between neighbours (relating to easementary rights, encroachments, nuisance etc.);
 - disputes between employers and employees;

- disputes among members of societies/ associations/
apartment owners' associations;
- (iv) All cases relating to tortious liability, including
 - claims for compensation in motor accidents /other accidents; and
- (v) All consumer disputes, including
 - Disputes where a trader/supplier/manufacturer/ service provider is keen to maintain his business/professional reputation and credibility or product popularity.

Following categories of cases are normally considered to be not suitable for ADR process having regard to their nature:-

- (i) Representative suits under Order 1 Rule 8 CPC which involve public interest or interest of numerous persons who are not parties before the Court. (In fact, even a compromise in such a suit is a difficult process requiring notice to the persons interested in the suit, before its acceptance).
- (ii) Disputes relating to election to public offices (as contrasted from disputes between two groups trying to get control over the management of societies, clubs, association, etc.).
- (iii) Cases involving grant of authority by the court after enquiry, as for example, suits for grant of probate or letters of administration.
- (iv) Cases involving serious, and specific allegations of fraud, fabrication of documents, forgery, impersonation, coercion etc.
- (v) Cases requiring protection of courts, as for example, claims against minors, deities and mentally challenged and suits for declaration of title against the Government.
- (vi) Cases involving prosecution for criminal offences.

The above enumeration of "suitable" and "unsuitable" categorisation of case is not intended to be exhaustive or rigid. They are illustrative, which can be subjected to just exceptions or additions by the court/ tribunal exercising its jurisdiction/discretion in referring a dispute/case to an ADR process."

All the Principal District Judges of Jharkhand including the Principal Judicial Commissioner, Ranchi are hereby directed to ensure the adherence of aforesaid direction and communicate all the Judicial Officers posted in the concerned judgeship. They shall follow the decision of the Hon'ble Supreme Court and the cases which are suitable for ADR process be necessarily referred to Mediation Centres of the concerned districts as per section 89 of the Code of Civil Procedure.

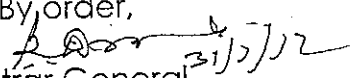
The Principal District Judges including the Principal Judicial Commissioner, Ranchi shall also ensure the sending of Quarterly statement to this court with regard to making reference and settlement of cases, in separate sheet along with the quarterly statement of statistics. Be it noted

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that such reference and disposal by the Judicial Officer will be reflected in the Annual Confidential Report of the officer.

By order,

Registrar General 31/1/12

Memo no. 303 - 36 R&S

Dated, Ranchi the 31st Jan., 2012.

Copy forwarded to the all the Principal District and Sessions Judges, Jharkhand / the Principal Judicial Commissioner, Ranchi / Secretary, Law (Judl.) Department, Govt. of Jharkhand, Ranchi / The Director, Judicial Academy, Jharkhand, Ranchi / The Member Secretary, JHALSA, Ranchi / The Office of the Registrar General / The Registrar (Admn.) / The Registrar (Estab.) / The Registrar (Vigilance) / The Joint Registrar, List & Computer / The Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice / The Assistant Registrar (Judl.) / The Section Officer, Vigilance Cell / The Section Officer, Administrative (Appointment) Section Jharkhand High Court, Ranchi for kind information and needful.


Registrar General 31/1/12

5/11

HIGH COURT OF JHARKHAND, RANCHI**ORDER**

It has been noticed from the statements obtained from the Subordinate Courts with regard to the 20 old cases that most of the Courts, no serious efforts have been made by the Presiding Officer of the Courts for deciding the old cases.

It may be informed to all Courts that in case of finding lapses on the part of the Judicial Officers in deciding the old cases, report will be kept on his service record for consideration at appropriate time.

Sd/-

Chief Justice**Dated, the 5th January, 2012**

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HIGH COURT OF JHARKHAND, RANCHI

ORDER

In Subordinate Courts, on receipt of FIR from the concerned Police Station, they are being entered in GR Register. However, entry in GR Register is not a case registered in a Court and, therefore, shall not be treated to be a case pending in the Court.

Therefore, the Trial Courts are directed to give separate statement of GR Cases while submitting monthly statistics and they may not be included in the category of pending cases. However, the Trial Courts shall separately give the number of GR Cases pending at the end of the month and number of GR Cases wherein final form/chargesheets have been submitted.

Sd/-

Chief Justice

Dated, the 21st October, 2011

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comply, urgent.
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JHARKHAND HIGH COURT, RANCHI

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ORDER

No. 09/2011/R&S

Dated Ranchi, the 26th September, 2011

It has come to the notice of the Court that the Statistical figures regarding pendency of cases forwarded by the Subordinate Courts includes Complaint Petitions which have been forwarded to the concerned Police Station for investigation under Section 156 (3) of the Code of Criminal Procedure. The Court is of the view that such Complaint Petitions are not to be included in the list of pending cases of the Court concerned.

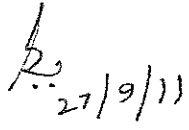
The Court have been pleased to direct that Complaint Petitions which have been forwarded for investigation under Section 156 (3) Cr. P.C. be not included in the pendency figures of the concerned Courts and the statements regarding pendency be sent accordingly.

By Order,
Sd/- P.R. Dash
Registrar General

Memo No. 889-917 /R&S

Dated Ranchi, the 26th September, 2011

Copy forwarded to all the Principal District & Sessions Judges of the State including Judicial Commissioner, Ranchi with a request to communicate the aforesaid order to all concerned for strict compliance/ the Registrar (Vigilance) I/c. / the Registrar (Establishment) / the Registrar (Administration) / the Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice and all Joint Registrars - Jharkhand High Court, Ranchi for information and necessary action.


27/9/11
Registrar General

-4-

ORDER

The Central Project Coordinator will look into every mail received from the Subordinate Courts, in relation to the implementation of the Computerisation in Subordinate Courts, promptly, and shall respond to the queries within 36 hours, and even if a problem cannot be solved, he shall intimate the Subordinate Courts the period within which such problem will be solved.

Sd/-

Chief Justice**Dated, the 23rd of September, 2011**

-5-

ORDER

All Subordinate Courts shall implement the Software CIS (Case Information System) immediately without any further delay.

The implementation report and any working problem may be intimated to the Central Project Coordinator on mail, which shall be addressed by the Central Project Coordinator within a period of 36 hours.

Sd/-

Chief Justice

Dated, the 23rd of September, 2011

JHARKHAND HIGH COURT, RANCHIORDERNo. 18 /Apptt.Dated Ranchi, the 23rd September, 2011

The Court have been pleased to order that in view of change in nomenclature of all the Courts, as notified in the Jharkhand Gazettee No. 236 dated 30th April, 2010 containing Notification No. L.G.-08/2007-23 / Lej. dated 28th April, 2010 of Law (Judicial) Department, Jharkhand, Ranchi, all the Courts shall transcribe their name according to new name given.

2. The Courts of Civil Judge (Junior Division) in a district where more than one such Officer is posted, shall be addressed as Civil Judge (Junior Division) No. I or No. II or No. III and so on; as the case may be. However, the above numbers shall not represent the seniority amongst the Judicial Officers appointed on the post of Civil Judge (Junior Division).
3. The Civil Judge (Senior Division), other than Civil Judge-cum-Chief Judicial Magistrate, shall be addressed as Civil Judge (Senior Division) No. I or No. II or No. III and so on, as the case may be. However, the number of the Courts shall not be indicative of seniority of the Judge in the Court amongst the Civil Judges (Senior Division). Civil Judge (Senior Division) No. I shall also be designated as A.C.J.M.
4. For the purpose of adjustment of work, the Principal District Judge, Ranchi shall for all practical purpose divide the jurisdiction of Civil Judge (Senior Division) No. I between two Civil Judges (Senior Division) over local areas included in the Police Stations under the provisions of Section 13(2) of "the Bengal, Agra & Assam, Civil Courts Act, 1887".
5. Other than the Principal District Judge, the District Judges shall be the District Judge No. I or No. II or No. III and so on, as the case may be. However, the number of the Courts may not be according to the seniority of the aforesaid District Judges, who have been given number against their posts.

By Order,
Sd/- P. R. Dash
Registrar General

Memo No. 16611 - 93 /Apptt.dated Ranchi, the 23rd September, 2011
24th

Copy forwarded to All the Principal District & Sessions Judges of the State including Judicial Commissioner, Ranchi / the Central Project Co-ordinator I/c, Jharkhand High Court, Ranchi / Registrar (Vigilance) I/c / Registrar (Establishment / the Registrar (Administration) / the Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice and All Joint Registrars / All Deputy Registrars / All Assistant Registrars / All Section Officers Jharkhand High Court, Ranchi for information and necessary action.

P. 24/9/11
Registrar General

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ORDER

All the Subordinate Courts are directed to see that all records which have been summoned by them should reach to their Court and be tagged in the relevant file before 21st October, 2011.

All the Subordinate Courts, who are required to send the record to any Subordinate Court, they shall ensure that record be transmitted to the Subordinate Court before 21st October, 2011.

Sd/-

Chief Justice

High Court of Jharkhand, Ranchi
Dated, the 23rd of September, 2011

ORDER

In view of the change in nomenclature of all the courts, as notified in the Gazette Notification dated 28th April, 2010, all the Courts shall transcribe their name according to new name given.

2. The Courts of Civil Judge (Junior Division) in a district where more than one such officer is posted, shall be addressed as Civil Judge (Junior Division) No.I or No.II or No.III and so on as the case may be. The above numbers shall not represent the seniority among the judicial officers appointed on the post of Civil Judge (Junior Division).

3. The Civil Judge (Senior Division), other than Civil Judge-cum-Chief Judicial Magistrate, shall be addressed as Civil Judge (Senior Division) No.I or No.II or No.III and so on as the case may be. The numbers of the Courts shall not be indicative of seniority of the Judge in the Court amongst the Civil Judge (Senior Division). The Civil Judge (Senior Division) No.I shall also be designated as A.C.J.M.

4. For the purpose of adjustment of work, the Principal District Judge, Ranchi shall for all practical purpose divide the jurisdiction of Civil Judge (Senior Division) No.I between two Civil Judges (Senior Division) over local areas included in the Police Stations under the provisions of Section 13(2) of the Bengal, Agra and Assam Civil Courts Act, 1887.

5. Other than Principal District Judge, the District Judges shall be the District Judge No.I or No.II or No.III and so on as the case may be. The numbers of the Courts may not be according to the seniority of the aforesaid District Judges, who have been given number against their posts.

Sd/-

Chief Justice

High Court of Jharkhand, Ranchi.
Dated, the 22nd of September, 2011

S.O. Appd.
A.
20/9/11

ORDER

Every communication from the Subordinate Courts in relation to the interim order and its continuation and its vacating by the High Court in any matter, the Assistant Registrar (Judicial) shall be the authorised person, who shall reply to any query coming from the Subordinate Courts by e-mail in the e-mail account of the Court as well as by fax.

Such reply should be forthwith and must within a period of 15 (fifteen) days from the date of receipt of the query from the Subordinate Courts.

For entertaining queries of the Subordinate Courts, the Assistant Registrar (Judicial) shall have separate e-mail account which shall be informed to all the Subordinate Courts.

In case any communication is not answered by the Assistant Registrar (Judicial) within 15 (fifteen) days, then the Subordinate Courts may immediately address the issue to the Registrar General, Jharkhand High Court by e-mail or fax, which shall be looked into by the Registrar General and matter will be brought to the knowledge of the Assistant Registrar (Judicial) and the issue will be resolved within 7 (seven) days thereafter.

Sd/-

Chief Justice

Dated, the 20th of September, 2011

JHARKHAND HIGH COURT, RANCHI

4240

General Letter No. 01 / Apptt dated Ranchi the 21.6.05

From,

The Registrar General,
Jharkhand High Court,
Ranchi.

To,

All the District & Sessions Judges of Jharkhand State,
including the Judicial Commissioner, Ranchi/
All the Principal Judges of Family Courts/
All the Presiding Officers of Deputational posts/
The Director, Judicial Academy, Jharkhand, Ranchi/
Secretary, Jharkhand State Legal Services Authority, Ranchi and
Secretary, Jharkhand High Court Legal Services Committee, Ranchi.

Subject: Matters relating to Leave/Casual Leave/Vacation Leave/Leave of absence during holidays.

Many instances have come to the notice of the Court that Members of Subordinate Judiciary of the State often resort to flout set norms of leave and leave Rules for grant of leave of different kinds in such a manner that gives a complete farewell to "The Jharkhand Service Code" causing inconvenience to all concerned. The following instances have been surfaced:

01. Formal Application for leave or for extension of leave presented before the Court after availing of total period of leave and very often it is not submitted in the Form prescribed in the Jharkhand Financial Rules.
02. Many Judicial Officers propose to leave the station during Casual Leave/Vacation Leave/Leave of Absence during holidays do not furnish the address or addresses in their applications, which will find them during such leave.
03. Application for Casual Leave is made before the competent authority even without any exigencies or in cases to which some other kinds of leave is appropriate.
04. Of late, several applications reveal that Members of Subordinate Judiciary proceed on Casual Leave for short periods with or without sanction of Casual Leave and get overstayed. Thereafter, they apply for Earned Leave of total period of absence with a request to convert availed Casual Leave into Earned Leave by circumventing leave Rules.
05. Many Members of Subordinate Judiciary remain absent after the end of Earned Leave/Casual Leave/Vacation Leave/Leave of absence during holidays without any cogent reason and seek post-facto sanction of leave of absence for the total period of absence by submitting an application for extension of leave on their behalf.
06. For discouraging the practice the frequent absence from headquarters by the Judicial Officers, the Court had earlier directed all the District & Sessions Judges of the State, including the Judicial Commissioner, Ranchi not to allow such permission frequently, vide Court's letter no. 2615-36/Apptt dated 07.4.2004. The said directions are not being followed in letter and spirit.

Contd. p/2

With a view to combat aforesaid eventualities in the interest of administration, the Court, therefore, decided to issue the following instructions for the guidance of all the Members of Subordinate Judiciary of the State and the District & Sessions Judges to be made responsible for ensuring that the instructions are strictly followed:

01. Except in case of extreme urgency, each and every application for leave, excluding Casual Leave, needs to be presented in prescribed form to the Court well in advance, preferably within one month from the proposed date of commencement of leave, in order to facilitate the Competent Authority to grant leave of absence as well as to make necessary arrangement of work well within time.
02. Each and every application for extension of leave must be submitted to the Authority competent to grant leave so as to reach before the expiry of leave to pave the way for rearrangement of work by the concerned Authority.
03. All applications to leave the station during Casual Leave/Vacation Leave/Leave of absence during holidays must contain the address or addresses with telephone/mobile number, if any, in order to have contact with him in case of any exigencies.
04. Charge reports of making over and taking over must be forwarded by the Controlling Officer to this Court forthwith as soon as it becomes effective.
05. Applications regarding conversion of Casual Leave into Earned Leave or any other kind of leave is neither maintainable nor permissible, therefore, such applications need not be presented/forwarded to this Court as it contravenes the leave rules and administrative instructions.
06. Any one of the Members of Subordinate Judiciary of the State remains absent or absent by reason of overstay without the proper sanction in writing of the competent Authority, it amounts to unauthorised absence and comes under the purview of misconduct or breach of discipline, except in a situation beyond his control.
07. It is supposed that all concerned must be aware that leave is a condition of service and consequently, it is in the nature of a grant but not as a right of a Government servant.
08. All the Members of the subordinate Judiciary must adhere to the aforesaid instructions and defiance/contravention/attempt to circumvent any one of the aforesaid instructions would be viewed with serious consequences.
09. The aforesaid directions may be brought to the notice of all the Judicial Officers subordinate to you.

R. R. R. S. S.
21.6.01
Registrar General

Jharkhand High Court, Ranchi

General Letter No. ...05...../Apptt. dated Ranchi the ..19.9.05

From;-

Rakesh Ranjan Prasad
Registrar General,
Jharkhand High Court,
Ranchi.

To,

All the District & Sessions Judges of the State of Jharkhand
including the Judicial Commissioner, Ranchi.

Sub: - Instructions regarding arrangement for the working of Criminal
Courts during the ensuing Annual Vacation of the Civil Courts.

Sir,

I am directed to say that arrangements for the ensuing Annual Vacation of the Civil Courts be made in the manner you think best, keeping in view the following principles:-

- (a) At the District Headquarters, the Chief Judicial Magistrate and the Additional Chief Judicial Magistrate or in absence of either of them, the Subdivisional Judicial Magistrate should be detained in each half of the vacation.
- (b) That, in addition to the Chief Judicial Magistrate or the Additional Chief Judicial Magistrate or the Subdivisional Judicial Magistrate, at least one Magistrate of the 1st Class should be detained at the District Headquarters in each half. At the stations where there are more than one Magistrate of the 1st Class the roster arrangement be so made that each of them shall be detained for equal number of days as far as possible.
- (c) At the Sub-divisional Headquarters, the Additional Chief Judicial Magistrate may be detained in one half, and the Subdivisional Judicial Magistrate or in his absence, the senior most Judicial Magistrate may be detained in another half.
- (d) Where there is no Additional Chief Judicial Magistrate posted at the Subdivisional Headquarters, the Subdivisional Judicial Magistrate and the seniormost Judicial Magistrate of the 1st Class may be detained in each half. In the absence of Subdivisional Judicial Magistrate, the period of vacation should be divided between two senior Judicial Magistrate of the 1st Class. Besides them, one more Judicial Magistrate should be detained in each half.
- (e) The District & Sessions Judge may direct the Chief Judicial Magistrate to authorise Judicial Magistrate of the 1st Class under Section 192(2) of Cr.P.C. 1973.*

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I am, further, to say that you may grant leave of absence during the Annual Vacation to the Subordinate Judges and Munsifs not engaged in the Magisterial work, but they should not be permitted to leave the Station till all the statements and returns have been submitted by them. They will have to certify that the information required for the annual returns/statements have been complied and furnished, up-to-date. They may also be asked to give their addresses before leaving the station. You are, further requested to see that necessary arrangements are made for submitting all kinds of monthly and quarterly returns to the Court in time. You may, however, in your discretion to grant leave to the Judicial Magistrates, but you should detain such number of Judicial Magistrates for doing the criminal work during the vacation, as necessitated by State of Criminal file at the station.

You are requested to send a report about the detention of the Judicial Magistrates during the vacation to the court and to the Accountant General, (A&E) Bihar, Patna, as also to the Accountant General, Jharkhand, Doria, Ranchi, before the commencement of the vacation.

The directions mentioned above should be followed strictly.

Yours faithfully,

R. K. S. S.
17.9.55

Registrar General.

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Jharkhand High Court, Ranchi

General Letter No. ...04...../Apptt. dated Ranchi the ...19.9.05

From:-

Rakesh Ranjan Prasad
Registrar General,
Jharkhand High Court,
Ranchi.

To,

All the District & Sessions Judges of the State of Jharkhand
including the Judicial Commissioner, Ranchi.

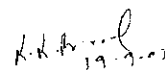
Sir,

I am directed to say that the Court have been pleased to allow the Presiding Officers of the Fast Track Courts to avail only half of the leave of the Annual Vacation of the Civil Courts commencing from 10th October, 2005 and ending on 9th November, 2005 without having roster arrangement.

I am, further to say that where there is no regular Additional District & Sessions Judge available at the Station, the Presiding Officers of the Fast Track Courts may deal with the urgent matters, during the ensuing Annual Vacation, if the District & Sessions Judge so desires.

I am, therefore, to request you to direct all the Presiding Officers of the Fast Track Courts posted in your Judgeship accordingly for their information and guidance. You are, further, requested to send a copy of said arrangement to this Court as well as to the Office of the Accountant General, (A&E) Bihar, Patna for information.

Yours faithfully,


Registrar General

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Jharkhand High Court, Ranchi

General Letter No.03...../Apptt. dated Ranchi the ...19.9.05

From;-

Rakesh Ranjan Prasad
Registrar General,
Jharkhand High Court,
Ranchi.

To,

All the District and Sessions Judges of the State of Jharkhand
including Judicial Commissioner, Ranchi.

Sub:- Grant of permission to the Subordinate Judicial Officers for
exemption from duty during the Annual Vacation of Civil Courts.

Sir,

It is often seen that a large number of applications are received every year from the Subordinate Judicial Officers mostly on the ground of illness but generally without support of medical certificate. Hence it becomes difficult for the Court to pass appropriate orders on such applications.

Since the Court have already passed orders regarding the arrangement of work during annual vacation, either the District & Sessions Judge/Judicial Commissioner or an Additional District & Sessions Judge/Additional Judicial Commissioner, would remain available at the station throughout the vacation, the Court direct that a detained Magistrate should file such application even during the vacation before the District & Sessions Judge/Judicial Commissioner or Additional District & Sessions Judge/ Additional Judicial Commissioner who is incharge of the station, for exemption from vacation duty. The District & Sessions Judge/Judicial Commissioner or Additional District & Sessions Judge/Additional Judicial Commissioner, available at the station would pass orders on those application on merit and would make alternative arrangement at once in case he allows the application.

The Subordinate Officers posted under you may be informed accordingly.

Yours faithfully,

R. K. Prasad
19.9.05
Registrar General

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General letter no. 02. / ~~AMM~~ dated
19.9.05

Jharkhand High Court, Ranchi

General Letter No. ...02...../Apptt. dated Ranchi the ..19..9..05

From:-

Rakesh Ranjan Prasad
Registrar General,
Jharkhand High Court,
Ranchi.

To,

All the District & Sessions Judges of the State of Jharkhand
including the Judicial Commissioner, Ranchi.

**Sub: - Regarding Roster arrangements of detention of the Officers of
the Superior Judicial Service in the Civil Courts during the
Annual Vacation.**

Sir,

I am directed to say that the urgent Criminal matters are to be disposed of during the Annual Vacation and there is practice in vogue since long for the detention of the Officers belonging to the Superior Judicial Service of a particular station in proportion to the number of the Officers in the Civil Courts during that vacation.

The existing arrangement for detention of the Officers of the rank of District & Sessions Judge/ Judicial Commissioner and Additional District & Sessions Judges/ Additional Judicial Commissioners will continue as usual and the District & Sessions Judge/Judicial Commissioner of each and every Judgeship will make the best possible roster arrangement at their own end without further reference to the Court. The Court further expect that every District & Sessions Judge/Judicial Commissioner, Ranchi should volunteer himself to be detained in a part of the vacation.

You are, therefore, requested to send a copy of said arrangement to this Court as well as to the Office of the Accountant General, (A&E) Bihar, Patna for information.

Yours faithfully,

R. R. Prasad
19.9.05
Registrar General

JHARKHAND HIGH COURT, RANCHI

Order No. 02/2004 Vig.Cell

Dated 06-08-2004

Having considered the convenience for the purpose of inspection of judgeships, the Court have been pleased to issue necessary direction as under:-

One month prior to the scheduled visit of the Hon'ble Zonal Judge to the judgeship to be inspected, the team of inspection must visit the concerned judgeship and before the inspection to be made by the Hon'ble Zonal Judge, the note of the inspection to be prepared by the Inspection Team, must be made available to the Hon'ble Zonal Judge so that it would be convenient for the Hon'ble Zonal Judge to give stress on the aspect in case of any defect or lacunae detected by the team of inspection.

As such all the concerned are hereby directed to act strictly as per direction of the Court failing which it will be viewed seriously by the Court.

By order of the Hon'ble High Court,

Sd/-

Registrar General

Memo No. 472-502 Vig.Cell Ranchi, Dated: 06-08-2004

Copy forwarded to the Registrar General, JHC, Ranchi/ Registrar (Admn.), JHC, Ranchi /Registrar (Estab.), JHC, Ranchi/ Joint Registrar (L&C), JHC, Ranchi/ Joint Registrar (Judl.), JHC, Ranchi/ J.R. (Estab.), JHC, Ranchi/ Joint Registrar (Admn. I & II), JHC, Ranchi / D.R. cum P.P.S. to Hon'ble the C.J., JHC, Ranchi / Deputy Registrar (Protocol), JHC, Ranchi /D.R.-I, J.H.C.Ranchi/ All A.Rs, JHC, Ranchi /All A.Os, JHC, Ranchi/ S.O., (Accts. General), JHC, Ranchi / S.O. (Estab.), JHC, Ranchi. for information.

... Persons concerned for information and necessary action.

Registrar General